

(ख) दिसम्बर, 1983 में सरकार के पास खाद्यान्नों का कुल कितना सुरक्षित भंडार था ;

(ग) 1983 के दौरान, जिन्सवार, अन्य देशों से खाद्यान्नों का कितना आयात किया गया था ; और

(घ) 1983 के दौरान, जिन्सवार, देश में खाद्यान्नों की कितनी खपत हुई थी ?

इलेक्ट्रानिकी विभाग तथा खाद्य और नागरिक पूर्ति मंत्रालय में उपमन्त्री (श्री एम० एस० संजीवी राव : (क) वर्ष 1983-84 (जुलाई से जून) के दौरान खाद्यान्नों का उत्पादन निम्नानुसार होने का अनुमान है :—

फसल	उत्पादन (लाख मीटरी टन में)
चावल	594.3
गेहूं	449.7
मोटे अनाज	335.3
दालें	126.8
जोड़	1506.1

(ख) 1-12-1983 को खाद्यान्नों का कुल स्टॉक निम्नानुसार होने का अनुमान है :—

(लाख मीटरी टन में)

चावल	36.9
गेहूं	110.9
मोटे अनाज	0.8
जोड़	148.6

(ग) वर्ष 1983 के दौरान विदेशों से 38.1 लाख मीटरी टन गेहूं और 3 लाख मीटरी टन चावल का आयात किया गया था ।

(घ) 1983 के लिए खाद्यान्नों की प्रति व्यक्ति निवल उपलब्धता प्रतिदिन 431.8 ग्राम निकाली गई है जिसमें 167.1 ग्राम चावल, 142.7 ग्राम गेहूं, 83.6 ग्राम अन्य अनाज तथा 38.4 ग्राम दालें शामिल हैं । खाद्यान्नों की निवल प्रति व्यक्ति उपलब्धता को मोटे तौर पर वर्ष 1983 के दौरान खाद्यान्नों की खपत के रूप में लिया जा सकता है ।

Cholera deaths in Mirzapur ..

2601. SHRI SHANTI TYAGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that over five hundred people have died of cholera in and around Mirzapur town in Uttar Pradesh during the last fortnight; and

(b) if so, what are the reasons for the outbreak of this epidemic and the action taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUD BEN M. JOSHI): (a) and (b) According to the information received from the Government of Uttar Pradesh, no outbreak of cholera has been reported in and around Mirzapur town in Uttar Pradesh.

Payment of wheat carriage charges to flour-Mill owners in Jammu and Kashmir

2602. SHRI GHULAM RASOOL KAR: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Food Corporation of India supply wheat from godowns at district headquarters to the mill-owners for grinding;

(b) whether it is also a fact that flour mill-owners have charged cartage from Jammu Railway Station to their godowns under the scheme of the Government of India, while they have received the supply from the district headquarters; and

(c) if so, what are the details of excess amount paid to each flour mill in Kashmir during the last three years?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND FOOD IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) In Jammu and Kashmir normally stocks are issued by the Food Corporation of India from their depots at Jammu and Srinagar.

(b) and (c) No such case has been reported during the last three years.

Restrictions on inter-State trade in groundnut oil

2603. SHRI CHIMANBHAI MEHTA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that some State Governments have put restrictions on the export of groundnut oil from their States which has resulted in a hike in its price in the country;

(b) whether Government are aware that groundnut oil monitoring export system of Gujarat Civil Supplies Department has obstructed inter-state trade in groundnut oil; and

(c) if so, in what manner the Central Government propose to remove such restrictions to facilitate export of oil by the Andhra Pradesh Government?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND FOOD IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): No, Sir. It has, however, been reported by the Government of Gujarat that they have issued

statutory instructions to licensed dealers for furnishing prior intimation about movement of edible oils.

(b) and (c) Do not arise.

Appointment of Commissioner, ISM

2604. SHRI RAMCHANDRA BHARADWAJ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that candidate selected for the post of Commissioner, Indian System of Medicine, was not finally appointed due to pendency of certain disciplinary action against him;

(b) whether it is proposed to confirm the same person to the post of Director, Central Council and Research in Ayurveda and Siddha;

(c) if so, what are the reasons therefor;

(d) whether it is also a fact that question of regularisation of Director, Central Council of Research in Ayurveda and Siddha has been included in the meeting of the Governing Body of the Council; and

(e) if so, what are the reasons therefor, especially in view of the disciplinary action pending against him?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUD BEN M. JOSHI): (a) The candidate recommended for appointment to the post of Special Commissioner (Indian Systems of Medicine) in the Ministry of Health and Family Welfare, Department of Health, has not been appointed to the post in view of the disciplinary proceedings pending against him.

(b) to (e) The same person is working as Director, Central Council of Research in Ayurveda and Siddha, New Delhi, w.e.f. 31-5-82 (AN) on an ad-hoc basis. The proposal for ratification of this appointment and also appointing him on regular basis to this post was considered in the meeting of the Governing Body of the Central Council of Research in Ayurveda and Siddha held on 31-7-84. The Governing Body